

8

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1395/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Nina Waterproofing Systems Pvt. Ltd.

V/s.

Fem Constructions (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8	Adv. Rahul Kedar	Council for (Operational Creditors)	

Counsel Vaibhav
Ghogare with
Adv. Sujata
Mehkar
for
Corporate Debtors



ORDER

CP No.1395/ I&BP/NCLT/MB/MAH/2017

When this Bench asked the Petitioner Counsel as to whether any Board Resolution has been passed by the Petitioner Company authorizing the Counsel to give notice u/s 8 of the I&B Code, the Counsel appearing on behalf of the Petitioner has confirmed that the resolution was passed authorizing the Advocate to give notice u/s 8 of the Code, the Counsel is therefore directed to place the same before this Bench on the next date of hearing.

List this matter on 1.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)